

ITEM NO.2

COURT NO.6

SECTION III

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 1955/2022

UNION OF INDIA & ORS.

Appellant(s)

VERSUS

MUKESH MADHU REGAR ETC.

Respondent(s)

([FOR DIRECTIONS])

IA NO.117721/2021- FOR INTERVENTION

WITH

C.A. No. 1960/2022 (III)

C.A. No. 1958/2022 (III)

C.A. No. 1959/2022 (III)

C.A. No. 1957/2022 (III)

C.A. No. 1956/2022 (III)

Date : 19-04-2022 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE M.M. SUNDRESH

For Appellant(s)

Mr. N. Venkataraman, Ld. ASG
Mr. V. Chandra Sekara Bharthi, Adv.
Mr. Tejas Patel, Adv.
Ms. Preeti Rani, Adv.
Mr. Shashank Shekhar, Adv.
Mr. Mukesh Kumar Maroria, AOR

For Respondent(s)

Ms. Ruma Pathak, Adv.
Mr. Karunesh Kumar Mishra, Adv.
Mr. Anand S. Jondhale, Adv.
Ms. Medha A. Jondhale, Adv.
Mr. Raj S. Jondhale, Adv.
Mr. Neeraj Shrivastav, Adv.
Mr. Abdul Kadir, Adv.
Mr. Sunil Prem Lala, Adv.
Mr. Satish Pandey, AOR

Ms. Aneeta Katariya, Adv.
Mr. Kailas Bajirao Autade, AOR

Mr. Azmat Hayat Amanullah, AOR

UPON hearing the counsel the Court made the following
O R D E R

On hearing learned counsels, we issue the following

directions:-

- a) We permit the petitioner to complete investigation within a period of 60 days as prayed for;
- b) The petitioner will be entitled to issue show cause notice, if deemed proper post investigation within a period of 30 days thereafter;
- c) If such a show cause notice is issued, the respondent will respond to the same within a period of two weeks of the receipt of the show cause notice;
- d) The petitioner/authorities will adjudicate on the show cause notice within a maximum period of 30 days of the reply being filed.

The result of the aforesaid proceedings be placed before us by an affidavit before the next date.

List for directions on 17.08.2022.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)